

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No. 260/01081 of 2014
Cuttack, this the 17th day of February, 2016

CORAM

**HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)**

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Baidhar Sahoo,
aged about 40 years,
S/o Bata-Krushna Sahoo,
Working as Sweeper,
Farash-cum-Gardner Scavenger,
Chandabali Sub-post Officer, Chandabali, Dist- Bhadrak,
Resident of Patuli, PO- Baligaon,
PS- Chandabali, Dist- Bhadrak.

...Applicant

(Advocates: M/s. S.Patra-1, S.Rath, D.D.Sahu)

VERSUS

Union of India represented through its

1. Director General,
Department of Post,
Dak Bhawan, New Delhi-110001.
2. Chief Post Master General,
Orissa Circle, Bhubaneswar,
Dist- Khurda.
3. Superintendent of Post Offices,
Bhadrak Division, Bhadrak,
PO/Dist- Bhadrak.
4. Post Master,
Chandbali Sub Post Office,
Chandbali, Dist- Bhadrak.

... Respondents

(Advocate: Mr. S.Behera)

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Wll

[Signature]

O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. Sadasiv Patra, Ld. Counsel for the Applicant, and Mr. S.Bhera, Ld. Sr.CGPC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. In pursuance of our order dated 19.02.2015, Mr. Patra has filed M.A. No. 510/15 under Section 21 of the Administrative Tribunals Act for condonation of delay.

3. Though no notice has been issued and no direction was issued for filing of counter, Mr. Behera, Ld. Sr. CGPC, in the meantime, has filed counter enclosing certain documents. On being questioned, Mr. Behra submitted that though no notice has been issued in this case but only to facilitate the Court for hearing of this matter on merit he has filed the counter.

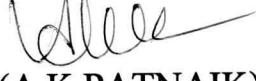
4. On perusal of the counter, we find that the authorities have submitted that as the applicant is not entitled to the relief claimed they do not feel it proper to consider the representation made by the applicant on 10.12.2013. From this statement, it prima facie transpires that the said representation of the applicant is still pending consideration and no order has been passed on that representation. In view of the aforesaid fact, without going into the merit of the matter, we dispose of this O.A. with direction to the Respondent No. 3, i.e. Superintendent of Post Office, Bhadrak Division, Bhadrak to consider and dispose of the said representation as per rules and regulations in force, if the same is still pending, and pass a reasoned and speaking order within a period of four weeks from the date of receipt of a copy of this order and communicate the same immediately to the applicant.



4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

5. On the prayer made by Mr. Patra, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 3 by Speed Post for which he undertakes to file the postal requisites by 22.02.2016.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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